## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

#### ORIGINAL APPLICATION NO: 228/2001

### FRIDAY the 1st day of JUNE 2001.

# CORAM: Hon'ble Shri Justice B.Dikshit, Vice Chairman Hon'ble Shri B.N. Bahadur, Member (A)

- 1. Anirudha Madhavrao Samudre
- 2. Prabhakar Shankarrao Mule
- 3. Thansing Tukaram Gawali
- 4. Mudhukar Bapurao Kadam
- 5. Radhegovind Nanasaheb Desai
- 6. Balmukund Shankarrao Kulkarni
- 7. Ashok Lajras Walvi
- 8. V.G. Harsole
- 9. Abhiman Bhimarao Magar
- 10. Feroz Latif Patel
- 11. B.V. Tamhane
- 12. Heman Raman Bagul
- Vilas Dattatraya Kulkarni
- 14. Dnyandeo Kalnuji Dhabale

..Applicants.

All are working as Inspector of Central Excise Deptt. N-5, CIDCO, Aurangabad.

V/s

- 1. The Union of India
  The Ministry of Personnel
  Public Grievances & Pensions
  (Department of Personnel and
  Training) New Delhi,
  North Block Central Secretariate.
  New Delhi.
- 2. The Director (Establishment)
  D.O.P. & T Central Secretariate
  North Block, New Delhi.

...2...

- The Commissioner of Customs and Central Excise, New Central Excise Building 115, M.K. Road, Opposite Churchgate Station, Mumbai.
- 4. The Commissioner of Customs and Central Excise Department Town Centre, Office at N-5, CIDCO, Aurangabad.

... Respondents.

### ORDER (ORAL)

### {Per Shri B.N. Bahadur, Member(A)}

It is seen that neither the applicant nor his advocate has been present right from the filing of the OA. There was none present on 21,4,2001. Similarly on 2..5.2001 the roznama reads as follows:

Applicants and their Advocate were absent on 24.4.2001 despite the Advocate having noted the said date. They are absent today also, when the matter is called out.

The present OA, therefore, is again stood over to

Again there his none appeared today. The case is therefore dismissed for non prosecution.

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(B.N.Bahadur)
Member(A)

s. asvit

(B.Dikshit) Vice Chairman